

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 101
IA-364,340,676,2239, 2232, 2902/ND/2021
(IB)-2721(ND)2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd.	...	Applicant
Vs.		
M/s Three C Shelters Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 14.07.2021

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pankaj Agarwal, Mr. Ravi Kishore Advs. in
IA No. 340/21
Mr. Satish Rai, Mr. Akhil Shankhwar, Advs. in
IA-2239/2021
Ms. Eshna Kumar, Mr. Aditya Maheshwari, Advs. in
IA 2902 of 2021

For the Respondent : Mr. Karan Kohli, Advocate

For the GWA : Mr. Remya Ronald, Advocate

For the RP : Mr. Sahil Monga, Mr. Sanjay Bhatt,
Ms. Niharika Sharma, Mr. Karan Kohli Advocates

For the ORRIS : Mr. Rk Gupta, Ms. Swaralipi Deb Roy, Advs. in
IA- 2902/2021

ORDER

IA-2902/ND/2021:

This is an application filed under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 and Rule 11 of the National Company Law Tribunal Rules, 2016 in terms of liberty granted by the Hon'ble Supreme Court on 01.07.2021 in SLP No. 7712 of 2021 filed by Mr. Chandra Prakash, Resolution Professional of the Corporate Debtor in relation to subject matters of IA-1573/ND/2021 and orders passed under the Haryana Real Estate (Regulation and Development Act) including order dated 07.10.2020

accompanied with affidavit. The Counsel for the Resolution Professional has appeared and accepts notice and prayed for one week time to file the reply; one week time is granted for filing the reply. Rejoinder be filed within 3 days after receipt of reply.

List all the applications on 29.07.2021. Another IA-2239/ND/2021 may also be listed on 29.07.2021.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P.S.N PRASAD
MEMBER (JUDICIAL)

UPASANA